



भारतीय दिवाला और शोधन असमता बोर्ड
Insolvency and Bankruptcy Board of India

The Insolvency and Bankruptcy Board of India

organises

Webinar

on

Interface of the SEBI's (Listing Obligations and Disclosure Requirements) LODR Regulations and IBC, 2016

on Thursday, 22nd July, 2021 from 15.30 to 17.30 hrs.

In a bid to address information asymmetry among investors, the stock exchanges, Bombay Stock Exchange and National Stock Exchange, have come out with a Guidance Note, dated 9th July, 2021, for companies undergoing Corporate Insolvency Resolution Process (CIRP) and the Resolution Professionals (RP), to facilitate their compliance and disclosure requirements under SEBI (Listing Obligations and Disclosure Requirements) LODR Regulations, 2015 (LODR Regulations).

The Guidance Notes have come in accordance with LODR Regulations which among others obligates the Resolution Professional to disclose the fact of approval of resolution plan on oral pronouncement or otherwise of the order, on immediate basis and not later than 30 minutes.

This Webinar aims to discuss the interface of the LODR Regulations with IBC and the details of the said Guidance Notes, thus, enabling IPs for better understanding so as to ensure these compliances.

The link for joining the Webinar – [CLICK HERE](#)

Speakers

- Mr. Sudhaker Shukla, Whole Time Member, IBBI
- Mr. Santosh Kumar Shukla, Executive Director, IBBI
- Dr. Gopal Krishnan Iyer, Head (Broker Supervision, Membership Compliance and Investor Services), BSE Ltd. (BSE)
- Ms. Dipti Atul Mehta, Insolvency Professional

For any further information/clarification, please write to:

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